THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): NO, Sir.

Written Answers

GRANT OF RIGHTS TO SHARE-CROPPERS AND TENANTS-AT-WILL IN WEST BENGAL

•30. SHRI S. N. MAZUMDAR: Will the Minister for PLANNING be pleased to state:

(a) whether it is a fact that a difference of opinion has arisen bet ween the Planning Commission and the Government of West Bengal re garding the question of granting cer tain rights to the share-croppers and tenants-at-will; and

(b) whether any official of the Plan ning Commission has been sent to West Bengal in this connection?

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GUL-ZARI LAL NANDA): (a) Planning Commission has made certain suggestions to the West Bengal Government for fixation of fair and moderate rentals, conferment of permanent rights on bargadars and sub-tenants and for enabling them to acquire ownership on payment of a multip^-of the rent. These points are under correspondence between the Planning Commission and the State Government.

(b) Adviser, Programme Administration, has been asked to hold discussions with the officers of the State Government. He is visiting the State in the second week of December.

NANDIKONDA PROJECT

*31. SHRI V. PRASAD RAO: Will the Minister for PLANNING be pleased to state what are the contents of the reports received from the Governments of Andhra and Hyderabad on the Nandikonda Project, and whether this project has been included in the First Five Year Plan? THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI): The report of the Technical Committee on the Nandikonda Project is placed on the Table of the House. [See Appendix VIII, Annexure No. 10.] It-was referred to the Governments of Andhra and Hyderabad for comments. The Hyderabad Government is in general agreement with the conclusions reached by the Technical Committee. The comments of the Andhra Government are awaited. The inclusion of the project in the first Five Year Plan will be decided after the comments of the Andhra Government are received.

GRANT OF CEYLONESE CITIZENSHIP

*32. SHRI V. PRASAD RAO: Will the PRIME MINISTER be pleased to state the number of persons of Indian origin who have so far applied for Ceylonese citizenship since the recent Indo-Ceylon Agreement and, out cf them, the number of those who have been granted Ceylonese citizenship?

THE D1PUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): No fresh applications were to be made under the Indo-Ceylon Agreement of January 1954. The Indo-Ceylon Agreement and the Joint Statement of the 10th October 1954 by the two Prime Ministers refer only to the disposal of the applications made by the due date *viz*. 6th August 1951, Ujmgle/ the Indian and Pakistani (Residents) Citizenship Act of 1949. The total number of applications filed before the due date was 237,034, involving approximately 825,000 individuals. Of these, upto end of August, 1954, 32,200 persons have been registered as citizens of Ceylon.

REPRESENTATION ON COMPETITION IN TEXTILE MACHINERY MANUFACTURING INDUSTRIES

*33. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have received any representation from the